

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ Crl.M.C.105/2008

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Date of reserve : 20.03.2009

Date of decision: 27.03.2009

SATBIR SINGH & ORS. ...PETITIONERS
Through: Mr.Jitender Kumar, Advocate

Versus

STATE & ANR. ...RESPONDENTS
*Through: Mr.Naveen Sharma, APP for the State
Mr.K.T.S. Tulsi, Sr.Advocate with Mr.Raj Kumar,
Advocate for respondent No.2*

**CORAM:
HON'BLE MR. JUSTICE MOOL CHAND GARG**

1. Whether the Reporters of local papers may be allowed to see the judgment?
2. To be referred to Reporter or not?
3. Whether the judgment should be reported in the Digest?

MOOL CHAND GARG, J.

For orders see judgment in Crl.M.C.2452-55/2005.

MOOL CHAND GARG, J.

March 27, 2009
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